

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO- †2889
TO BE ANSWERED ON- 12/12/2024

INCLUSION OF COMMUNITIES IN ST LIST

†2889. SHRI RAJKUMAR ROAT:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details and number of the tribal communities added in the list of Scheduled Tribes (ST) during the last five years, State and community name-wise;
- (b) the population of the newly added tribal communities, State and community name-wise; and
- (c) the details of the proposals received and under-consideration of the Government for inclusion of tribal communities in the list of ST, State and community name-wise?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI DURGADAS UIKEY)

(a): The list of the tribal communities added in the list of Scheduled Tribes (ST) in the last five years is as per the **annexure**.

(b): The Office of the Registrar General of India has informed that “The newly added communities in the SCs/STs lists of all States/UTs till the freezing date of 2011 Census operation have been enumerated in 2011 Census. As per Census 2011, details of the individual ST population of all States and Union Territories are available at the Census of India website www.censusindia.gov.in in the table A-11: State primary census abstract (PCA) for individual scheduled tribes. The table can be accessed by the following process. <http://censusindia.gov.in/census.website/data/census-tables> → Census year 2011 → Table: A-11: State primary census abstract (PCA) for individual scheduled tribes (there will be separate tables for all States/Union Territories).”

(c): The Government of India on 15.6.1999 (further amended on 25.6.2002 and 14.9.2022) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended. All action on the proposals is taken as per these approved modalities.

The proposals for inclusion in the list of Scheduled Tribes of a State or Union Territory follow certain processes as per the modalities. This is a continuous process. Proposals received from the State Government should be accompanied by an ethnographic report. The proposals are examined by the Office of the RGI and then by the NCST. In case the proposal is not recommended by the RGI, the State Governments are communicated the points raised by the RGI, so that additional information, if any, maybe furnished by the State Government. Many such proposals may therefore remain under examination at different levels.

Annexure as referred to part (a) of Lok Sabha Unstarred Question Number †2889 for answer on 12.12.2024

The list of tribal communities added in the list of Scheduled Tribes (ST) during the last five years is as follows:

Sl. No.	Name of order/Act	Date of Notification	Name of States / UTs for which applicable (as amended)	Communities included
1.	The Constitution (Scheduled Tribes) Order (Amendment) Act, 2020 (No. 4 of 2020)	19.3.2020	Karnataka	Inclusion of communities, namely (i) 'Parivara' and 'Talawara' at Sl. No.38 as Synonyms of 'Nayaka' and (ii) "Siddi" community of Dharwad and Belagavi districts along with existing 'Siddi' community of Uttara Kannada district at Sl. No. 50 in the list of Scheduled Tribes of Karnataka
2.	The Constitution (Scheduled Tribes) Order (Amendment) Act, 2021 (No. 32 of 2021)	13.8.2021	Arunachal Pradesh	Following amendments in the list of STs of Arunachal Pradesh were made. (i) omission of "Abor" from entry no. 1, as it is the same as "Adi" in entry 16"; (ii) substitution of "Khampti" at entry 6 by "Tai Khamti" (iii) substitution of "Mishmi, Idu, Taroan" at entry 8 by "Mishmi-

				<p>Kaman (Miju Mishmi), Idu (Mishmi) and Taraon (Digaru Mishmi);</p> <p>(iv) substitution of “Momba” at entry 9 by “Monpa, Memba, Sartang, Sajolang (Miji);</p> <p>substitution of “Any Naga tribes” at entry 10 by “Nocte, Tangsa, Tutsa, Wancho”.</p>
3.	<p>The Constitution (Scheduled Castes and Scheduled Tribes) Order (Amendment) Act, 2022 (No. 8 of 2022)</p>	8.4.2022	Jharkhand	<p>(i) Omitting Bhogta listed at Sl.No.3 in the list of Scheduled Castes.</p> <p>(ii) Inclusion of Puran as new entry in the list of Scheduled Tribes; and</p> <p>(iii) Inclusion of Bhogta, Deshwari, Ganjhu, Dautalbandi (Dwalbandi), Patbandi, Raut, Maajhia, Khairi (Kheri) as synonyms to Kharwar, entry at S.N.16 in the list of STs.</p> <p>(iv) Inclusion of Tamaria/Tamadia as synonym to ‘Munda’ at S.No. 24 in the list of Scheduled Tribes.</p>
4.	<p>The Constitution (Scheduled Tribes) Order (Amendment) Act, 2022 (No. 9 of 2022)</p>	18.4.2022	Tripura	<p>‘Darlong’ as sub-tribe of ‘Kuki’ in entry 9 in the list of Scheduled Tribes of the State of Tripura</p>
5.	<p>The Constitution (Scheduled Castes and Scheduled Tribes) Order (Second</p>	24.12.2022	Uttar Pradesh	<p>Gond, Dhuria, Nayak, Ojha, Pathari, Rajgond in the districts of Sant Kabirnagar Kushinagar,</p>

	Amendment) Act, 2022 (No. 20 of 2022)			Chandauli and Bhadohi districts of Uttar Pradesh
6.	The Constitution (Scheduled Tribes) Order (Second Amendment) ACT, 2022(No. 1 OF 2023)	3.1.2023	Tamil Nadu	Inclusion of “Narikoravan” alongwith “Kurivikkaran” at entry no. 37 of the STs list of Tamil Nadu.
7.	The Constitution (Scheduled Tribes) Order (Fourth Amendment) ACT, 2022 (No. 2 OF 2023)	3.1.2023	Karnataka	‘Betta-Kuruba’ community as a synonym of ‘Kadu Kuruba’ at entry no. 16 in the list of STs of Karnataka
8.	The Constitution (Scheduled Tribes) Order (Amendment) Act, 2023 (No. 13 of 2023)	4.8.2023	Chhattisgarh	<p>(i). Bhuinya (भुईया), Bhuiyan (भुईयाँ), Bhuyan (भूयाँ) as synonyms of Bharia Bhumia (भारिया भूमिया) at entry No.5</p> <p>(ii). Correction of भारिया (Bharia) as भरिया (Bharia) without changing its English version, namely Bharia at entry No. 5</p> <p>(iii). Pando (पण्डो), Pando (पन्डो), Pando (पंडो) at entry No.5</p> <p>(iv). Dhanuhar (धनुहार), Dhanuwar (धनुवार) as synonyms of Dhanwar (धनवार) at entry No.14</p> <p>(v). गदबा (Gadba, Gadaba) at entry No. 15 in Scheduled Tribe list without change in English version</p> <p>(vi). Gond (गोंड़) and Gond (गोंड) at entry</p>

				<p>No. 16.</p> <p>(vii). Kond (कोंद) along with Kondh (कोंध) at entry No. 23</p> <p>(viii). Kodaku (कोड़ाकू) along with Kodaku (कोडाकू) as a variant Devanagari version of Kodaku at entry.No. 27</p> <p>(ix). Kisan (किसान) as synonym of Nagesia (नगेसिया), Nagasia (नागासिया) at entry No.32</p> <p>(x). Rectification of ‘धनगढ़’ (Dhangad) in Hindi version notified at entry No.33 by substitution with ‘धांगड़’ (Dhangad), without change in English version</p> <p>(xi). Saunra (सौरा), Saonra (संवरा) as synonyms of Sawar (सवर), Sawara (सवरा) at entry No.41</p> <p>(xii). ‘Binjhia (बिंझिया)’ at entry No.43</p>
9.	The Constitution (Scheduled Tribes) Order (Second Amendment) Act, 2023 (No. 14 of 2023)	4.8.2023	Himachal Pradesh	Hattee of Trans Giri area of Sirmour district at entry no. 11 of the list of STs of Himachal Pradesh
10	The Constitution (Scheduled Castes and Scheduled Tribes) Order	15.02.2024	Odisha	It may be noted that the following changes/inclusions will

	<p>(Amendment) Act, 2024 (No. 6 of 2024)</p> <p>and</p> <p>Corrigendum dated 20.02.2024</p>		<p>be made in list of Scheduled Tribes of Odisha: -</p> <p>(i) Pauri Bhuyan, Paudi Bhuyan as synonyms of Bhuiya, Bhuyan at Sl. No.6.</p> <p>(ii) Chuktia Bhunjia as synonym of Bhunija at Sl. No.9</p> <p>(iii) Bonda Paraja/Bondo/Bonda/Banda as sub-entry under STs “Bondo Paraja, Bonda Paroja. Banda Paroja” at Sl. No. 13. Only Bondo is a PVTG</p> <p>(iv) Mankidia as Synonym of ST “Mankirdia” at Sl. No. 47</p> <p>(v) Omitting Tamadia listed at Sl No. 87 and Tamudia listed at Sl. No. 88 in the list of Scheduled Castes and inclusion of Tamadia, Tamaria, Tamudia, Tamodia Bhumij, Tamudia Bhumij, Tamundia Bhumji, Tamulia Bhumji, Tamadia Bhumij as a sub-entry under main entry “Bhumij” at Sl. No.8</p> <p>(vi) Banda Paraja as sub entry under STs ‘Bondo Paraja, Bonda Paroja, Banda Paroja at Sl. No. 13’</p> <p>(vii) Durua, Dhurua, Dhurava as subsect of Dharua, Dhuruba, Dhurva at Sl. No. 17.</p>
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11	The Constitution (Scheduled Tribes)	15.02.2024	Andhra Pradesh	It may be noted that the following changes/inclusions will

	Orders (Amendment) Act, 2024 (No. 7 of 2024)			<p>be made in list of Scheduled Tribes of Andhra Pradesh: -</p> <p>(a) 'Bondo Porja' and 'Khond Porja'</p> <p>(who are Particularly Vulnerable Tribal Groups (PVTGs) at entry 25 in the ST list of Andhra Pradesh.)</p> <p>(b) 'Konda Savaras'</p> <p>(who are Particularly Vulnerable Tribal Groups (PVTGs) at entry 28 in the ST list of Andhra Pradesh)</p>
12.	The Constitution (Jammu And Kashmir) Scheduled Tribes Order (Amendment) Act, 2024 (No. 3 of 2024)	12.02.2024	Jammu and Kashmir	Pahari Ethnic Group, Paddari Tribe, Koli, and Gadda Brahmin
